

**आयकर अपीलीय अधिकरण, चण्डीगढ़ न्यायपीठ, "A" चण्डीगढ़
IN THE INCOME TAX APPELLATE TRIBUNAL
DIVISION BENCH, "A" CHANDIGARH**

**BEFORE SHRI SANJAY GARG, JUDICIAL MEMBER AND
SHRI VIKRAM SINGH YADAV, ACCOUNTANT MEMBER**

आयकर अपील सं./ITA No.175 /CHD/2021

निर्धारण वर्ष / Assessment Year : 2016-17

Indu Suri & Co., Shimla.	Vs	The Pr. CIT-I, Chandigarh.
स्थायीलेखासं./PAN NO: AAEFI6778D		
अपीलार्थी/Appellant		प्रत्यर्थी/Respondent

निर्धारिती की ओर से/Assessee by: None (withdrawal application).

राजस्व की ओर से/ Revenue by : Shri Vivek Nangia, CIT-DR

सुनवाईकीतारीख/Date of Hearing : 07.04.2022

उद्घोषणाकीतारीख/Date of Pronouncement : 07.04.2022

आदेश/Order

Per Sanjay Garg, Judicial Member:

The present appeal has been filed by the assessee against the order dated 21.03.2021 of Id. Pr. CIT, Chandigarh pertaining to 2016-17 assessment year.

2. The assessee has placed on record an application seeking withdrawal of the appeal. Revenue has no objection to the withdrawal of the appeal. Accordingly, the appeal of the assessee is dismissed as withdrawn. The said order was pronounced on the date of hearing itself in the open Court.

Order pronounced in the Open Court on 7th April, 2022.

Sd/-

**(VIKRAM SINGH YADAV)
लेखा सदस्य/ Accountant Member**

"Poonam."

Sd/-

**(SANJAY GARG)
न्यायिक सदस्य/ Judicial Member**

आदेशकीप्रतिलिपिअग्रेषित/ Copy of the order forwarded to :

1. अपीलार्थी/ The Appellant 2. प्रत्यर्थी/ The Respondent 3. आयकर आयुक्त/ CIT 4. आयकर आयुक्त (अपील)/ The CIT(A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, चण्डीगढ़/ DR, ITAT, CHANDIGARH 6. गार्डफाईल/ Guard File

आदेशानुसार/ By order,
सहायकपंजीकार/ Assistant Registrar